2073. SHRI A. SAI PRATAP:

SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री be pleased to state:

(a) whether the Government is contemplating to bring changes and amendments in the Competition Act 2002;

(b) if so, the details thereof along with its objectives; and

(c) the salient features which have been included in the proposed amendments to the Act?

ANSWER

THE MINISTER OF STATE (SHRI SACHIN PILOT)
(INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(a) to (c) Yes, Madam. In the light of the experience gained in the working of the Competition Commission of India (CCI) and the suggestions of an Expert Committee appointed for the purpose, certain amendments in the Competition Act have been finalized. A Bill to amend the Competition Act is likely to be introduced in the current session itself.